

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3741

ANSWERED ON:10.09.2007

IRREGULARITIES IN DEFENCE PURCHASES

Chowdhury Shri Adhir Ranjan;Kaushal Shri Raghuvir Singh;Nikhil Kumar Shri

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Ministry has appointed independent monitors to ensure companies bidding for defence contracts;
- (b) if so, the details thereof;
- (c) whether CAG report on irregularities in defence purchases worth Rs.2000 crores during the Kargil war is pending for final action; and
- (d) if so, the details in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Independent monitors have been appointed after consultation with the Central Vigilance Commissioner, as required under the provisions of the Pre-Contract Integrity Pact to be signed with bidders in defence procurement cases of estimated value exceeding Rs.100 crore. The independent monitors so appointed are S/Shri T.R. Prasad, former Cabinet Secretary, Government of India, P.C. Rawal, former Secretary, Government of India, and Hemendra Kumar, former Special Secretary, Government of India.

(c) & (d): The report No. 7A of 2001 of Comptroller & Auditor General of India, pertaining to Kargil War purchases has been acted upon and action in 28 cases covered in the report has been finalized. Out of the cases referred to CBI for scrutiny, CBI has registered 2 regular cases.